

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 124 of 2014 in
DFR No. 279 of 2014**

Dated : 17th April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Power Company Karnataka Ltd. & Ors. ... Appellant(s)

Versus

M/s. Himatsingka Seide Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. A.M. Shodhan Babu

**Counsel for the Respondent(s) : Mr. Siddharth Bawa for R.1
Mr. P.K. Bhalla for R.2**

ORDER

Mr. P.K. Bhalla, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the Vakalatnama as well as reply to the condonation of delay Application. Accordingly, he is directed to file the same on or before 24.04.2014 after serving copy on the other side.

Mr. Siddharth Bawa, the learned counsel for the Respondent No.1 is filing reply today after serving copy on the other side.

Post the matter on **02.05.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/js